

F. No. J-11013/3/2017-Judicial
Government of India
Ministry of Law & Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 9th October, 2019

ORDER

The President is pleased to allow **Shri G. Rajagopalan**, Sr. Advocate whose term as Additional Solicitor General of India for the High Court of Madras expired on **30.06.2019**, to continue to perform the duties of the post of Additional Solicitor General of India for the High Court of Madras with effect from **01.07.2019 until further orders**.

2. Hindi version of this order will follow.



(S. R. Mishra)

Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/ PS to all JS&LA in the Main Sectt.
2. The PS to AGI/PS to SGI/PS to all ASGIs in various High Courts.
3. All the Branch Secretariats at Mumbai, Kolkata, Chennai & Bengaluru.
4. The Registrar, High Court of Madras, Principal Bench at Chennai and its Bench at Madurai.
5. Shri G. Rajagopalan, Sr. Advocate and Acting ASGI.
6. The Cash (LA) Section with request to continue the payment of retainership fee as per entitlement of Addl. SGI to Shri G. Rajagopalan, Sr. Advocate until further orders.
7. The Pay & Accounts office, Department of Legal Affairs, New Delhi.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)

Section Officer (Judicial)

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